

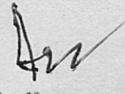
25.02.2004

Hon'ble Mr. A.K. Bhatnagar, J.M.

None for the parties even in the revised call.

On perusal of ordersheet it has come to notice that on 23.04.2003, none appeared for the applicant and on 24.02.2004 none was present for the parties and by that order it was made clear that if none appears for the applicant on the next date appropriate orders shall be passed.

In view of the above, I am of the view that the applicant is not interested in prosecuting the matter any more accordingly, the D.A. is dismissed in default for non-prosecution.

  
J.M.

/Neelam/

O.R

M.D 1485/04  
for Restoration  
filed is placed  
on record. M.A  
is listed for  
orders on 12-4-04  
before Harile  
w.m.

{  
06/4/04

12.04.2004

Hon. Mrs. Meera Chhabra, J.M.

None for the applicant even in the revised call. Shri N.P. Singh <sup>for non-prosecution</sup> ~~brief holder~~ of Shri B.P. Singh, Counsel for the respondents.

It is seen that this case was dismissed in default on 25-2-2004. Applicant though has filed M.A 1495/04 seeking restoration of the O.R. but even today, he is not present to press this application, therefore, this application is also dismissed in default and for non-prosecution.

  
J.M.

Shukla -